

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
CIRCUIT COURT SITTING AT BILASPUR  
ORIGINAL APPLICATION NO. 121/2005

Bilaspur, this the 4th day of February, 2005

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. Madan Mohan, Judicial Member

D.M. Rao,  
S/o Late Shri D.Venkat Rao  
Aged about 57 years,  
Ex. Time Keeper Gr.-III  
Wagon Repair Shop  
S.E.C.Railway, Raipur  
Residing at Srinagar, Khamtarai  
(Post), Raipur-492001, Dist :  
Raipur(CG)

APPLICANT

(By Advocate - Shri B.P. Rao)

VERSUS

1. Union of India  
Through : The General Manager,  
SEC Railway, Bilaspur Zone,  
Bilaspur-495001(CG)

2. The Assistant Personnel Officer  
(Works) Wagon Repair Shop,  
SEC Railway, Raipur-492001(CG)

3. The Assistant Workshop Manager  
(Wheel), Wagon Repair Shop, SEC Railway  
Raipur-492001(CG)  
(Inquiry Officer)

4. The Chief Workshop Manager,  
Wagon Repair Shop,  
SEC Railway, Raipur-492001(CG)  
(Appointing Authority)

RESPONDENTS

(By Advocate

O R D E R (ORAL)

By Madan Mohan, Judicial Member

By filing this Original Application, the applicant has sought a direction to the respondents No.2,3 & 4, to furnish all the Original Documents related to the charge Sheet and Departmental enquiry and the punishment order etc. The learned counsel for the applicant has admitted that the applicant has not made any representation to the respondents in this regard. We are of the considered view that the applicant should have first made a representation to the respondents seeking necessary documents and if the documents sought for are not supplied by them, then he can approach this Tribunal by filing a fresh OA as per rules.



:: 2 ::

2. For the reasons recorded in the preceding paragraph, this O.A. is not maintainable and is accordingly rejected at the admission stage itself.

  
(Madan Mohan)

Judicial Member

  
(M.B. Singh)

Vice Chairman

rkv.